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Central Administrative Tribunal Principal Bench: New Delhi

CP 202/96 in OA 157/95

New Delhi this the 18th day of November 1996

Hon'ble Mr K.Muthukumar, Member (A) Hon'ble Mr T.N.Bhatt, Member (J)

Sattar S/o Shri Hassan R/o Village Nasirpur P.O. Didoli, Tehsil Amroha Dist. Muradabad

...Petitioner

(Through Shri S.K.Sawhney, advocate)

Versus

Shri A.Ansari Divisional Railway Manager Northern Railway Muradabad.

...Respondent

(Through Shri R.L.Dhawan, Advcoate)

ORDER (Oral)

Hon'ble Mr K.Muthukumar, Member (A)

This CP has been filed by petitioner alleging non-compliance of the order passed in OA 157/95. In a batch of applications including OA 157/95, the applicant was directed to approach the DRM, Moradabad with a detailed and self-contained representation within two months from the date of receipt of a copy of the judgement, and the respondent to examine the contents of the same. It was made clear in the order that if any grievance survives thereafter, it would be open to the applicant to agitate the same through appropriate original proceedings in accordance with law, if so advised.

2. In reply to the CP, respondents have stated that in response to his representation, the matter was examined by the respondent and an order was passed (Annexure P-3) on 17.5.96. Learned counsel for the petitioner submits that the respondents

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have attempted to re-open the issue already settled by the aforesaid judgement and, therefore, they have not complied with the directions of the Tribunal. We are unable to agree with this. The representation has been disposed of by an order dated 17.5.96 and in the judgement in the original application, it has been stated that ' if the applicant is aggrieved, it is open to him to agitate the matter in original proceedings in accordance with law.'

3. In view of this, this CP is dismissed and notice is discharged.

(T.N.Bhatt)

Member (J)

(K.Muthukumar)

Member (A)

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